

**NATIONAL COMPANY LAW APPELATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT) No.108/2020**

**In the matter of:**

Vamsidhar Maddipatla & Anr

Appellant

Vs

Techbond Laboratories Pvt Ltd & Ors

Respondent

**Present:**

Ms Snigdha Singh, Advocates for appellant.

Mr. Abhijit Singh, Mr Aditya Shukla, Advocates for R1, 3 and 6.

**ORDER**  
**(VIRTUAL MODE)**

**09.03.2021**- From the perusal of the order dated 17.11.2020 it appears that the matter was directed to be listed for 2<sup>nd</sup> December, 2020 but due to Covid19 it was not listed on that date and it has been listed today.

Counsel for the appellant is present and submits that the arguing counsel is in personal difficulty and prays for adjournment.

From the perusal of the records the pleadings are complete. Written submissions have been filed on behalf of Respondent No.2, 4 and 5. Further it is submitted that the Respondent No.1, 3 and 6 have also filed written submissions alongwith relevant judgements which are taken on record. Counsel for the appellant submits that she will file the written submissions during the course of the day. She is directed to file the same in the Registry.

List the matter for hearing on **5<sup>th</sup> May, 2021**.

Interim order passed by this Tribunal on 31<sup>st</sup> July, 2020 shall continue till next date of hearing.

**(Justice Anant Bijay Singh)**  
**Member (Judicial)**

**(Ms Shreesha Merla)**  
**Member (Technical)**

**Bm/nn**